

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**



**CP No-117/2020 in  
OA No-3252/2019**

**New Delhi, this the 26<sup>th</sup> day of August, 2020**

**Hon'ble Sh. A.K. Bishnoi, Member(A)  
Hon'ble Sh. R.N. Singh, Member(J)**

Jyoti, Age-32 years,  
D/o. Sh. Mahender Singh,  
R/o. H. No. -465A,  
Punjabi GaliBankner,  
Narela, Delhi-40.  
Group : B.

....Petitioner  
(By Advocate : Mr. Sachin Chauhan)

Versus

1. Sh. Dharmendra  
Chairman,  
New Delhi Municipal Council,  
Palika Kendra, New Delhi.
2. Sh. R. P. Gupta,  
Director (Education),  
New Delhi Municipal Council,  
Palika Kendra, New Delhi.
3. Sh. Vijay Kumar Dev,  
Chief Secretary,  
Govt. of NCTD, A-Wing,  
5<sup>th</sup> Floor, Delhi Secretariat,  
New Delhi-110 113.
4. Sh. Binay Bhushan  
Director,  
Directorate of Education,  
Govt. of NCTD Old Secretariat,  
Near Vidhan Sabha,  
Civil Lines, Delhi 110 054.

....Respondents  
(By Advocate : Ms. Sriparna Chaterjee for respondent  
nos. 1 and 2 and Ms. Esha Mazumdar for respondent  
nos. 3 and 4)

**ORDER(ORAL)****Hon'ble Sh. R.N. Singh, Member(J)**

At the outset, learned counsel for the petitioner submits that so far, respondent nos. 1 and 2 are concerned, they have complied with the directions of this Tribunal. However, the applicant apprehends that the other respondents may raise objection with regard to the joining of the petitioner.

2. In the facts and circumstances, the present CP is closed with liberty to the petitioner to file a fresh CP or to get the same revived by filing an appropriate application if occasion arises therefor in accordance of law.

3. The notices are discharged.

**(R.N. Singh)  
Member(J)**

**(A.K. Bishnoi)  
Member(A)**

/Ravi/ mbt/ns